

23.06.2020

Present:- *This is an application for releasing vehicle No. DL-1LT-3039 on superdari.*
Ld. APP for the State.

Applicant Indresh Kumar Jha with counsel.

Report has been filed on behalf of IO. Same be taken on record. Heard. Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-1LT-3039** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

Subject to
IO is directed to release the vehicle after verification of the insurance of the vehicle in question.

(Deepak Kumar I)
DutyMM (West)/THC/Delhi
23.06.2020

Babu Ram Goswami Vs.
Chhotu Gupta & ors.

23.06.2020

Fresh application has been received u/s 200 Cr.P.C.

Present : Ld. APP for the State.

None for applicant.

Let the matter be put up before the court concerned for consideration for 03.07.2020.

Counsel for applicant be informed on his mobile number qua the NDOH.

Ahlmad is directed to do the needful.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

at 2:58 PM

At this stage only for complaint has appd. He has
can appd about today's only proceeding and alamy.

23/06/2020
Duty MM

FIR No. 0694/20
PS Nangloi

23.06.2020

This is application for grant of bail on behalf of the applicant/accused Sikander.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the IO/SHO concerned for
26.06.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

IN THE MATTER OF:-

State

V/S

NOT KNOWN

Vehicle No. DL4SCT9524

FIR NO. 012040

P.S.: Nihal Vihar

U/S: 392, 34 ARM ACT 27

*L.O./S.H.O. TO JUDGE
30-05-2020
23-05-2020*

APPLICATION FOR RELEASE THE VEHICLE BEARING NO.
DL4SCT9524 ON SUPERDARI ON BEHALF OF THE
APPLICANT/RIGHTFULL OWNER NAMELY ASHISH KUMAR.

MOST RESPECTFULLY SHOWETH:-

1. That the above said vehicle bearing no. **DL4SCT9524** has been impounded by the Police officials of P.S: Nihal vihar , Delhi in the above noted case.
2. That the applicant is the rightfull owner/registered owner of the above said vehicle.
3. That the applicant/owner wants to release the above said Vehicle on superdari by this Hon'ble court.
4. That the applicant/owner undertakes to produce the above said Vehicle before this Hon'ble court as and when required/ directed by this Hon'ble court.

Prayer:-

It is most respectfully prayed that the Hon'ble court may kindly be pleased to release the above said Vehicle on Superdari to the applicant/owner/authorize person in the interest of justice.

Ashish Kumar
APPLICANT

Ashish Kumar

S/o Sh. Prem Singh

FIR No. 008273/20
PS Hari Nagar West
District

23.06.2020

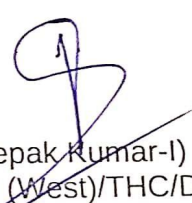
This is application for release of vehicle bearing no. DL-1ZB-6924 on superdari.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the IO/SHO concerned for
01.07.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.


(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 130/20
PS Punjabi Bagh

23.06.2020

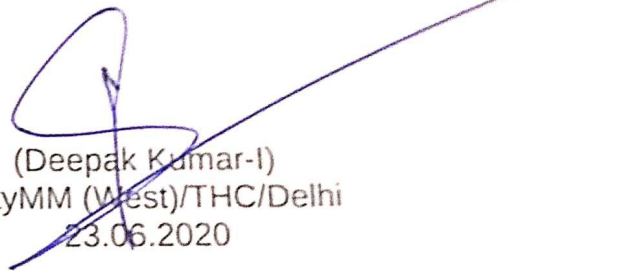
This is application for release of vehicle bearing registration no. DL-1SAB-7720 on superdari on behalf of the applicant Sanjay has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

23.06.2020

At 1.15 pm

At this stage, application taken up again on the request and appearance of Sh. Ishwar Kumar.

This is an application for releasing article i.e., mobile phone make Samsung J-8 on superdari

Present:-
Ld. APP for the State.
Applicant Ishwar Kumar in person.
IO has filed his reply. Taken on record.

Instead of releasing the articles on superdari, I am of the considered view that the article has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and circumstances and law laid down by higher courts, articles in question i.e. **mobile phone make Samsung J-8** as per seizure memo be released to the **rightful owner** on furnishing security bond as per valuation report of the mobile phone in question. IO is directed to get the valuation done of the articles prior to the release the same to the applicant as per directions of Hon'ble Supreme Court.

Panchnama and valuation report shall be filed at the time of filing charge sheet. Copy of this order be given dasti to applicant.

Previous date given i.e. 01.07.2020 stands cancelled.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 343/19
PS Nihal Vihar

23.06.2020

Present : Ld. APP for the State.

Ld. counsel for accused.

Report received from the Jail Authority concerned.

As per the report of the Jail Authority concerned, the accused was not released from the Jail as his address is yet to be verified.

In view of the above, no further action is called for.

The application stands disposed off.



(Deepak Kumar-I)
DutyMM (West) THC/Delhi
23.06.2020

VERSUS

Vipin @ Judge

Respondent

Person
06-2020

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Dated: this 13rd day of June 2020

9990499856

Advocate For Accused
Plaintiff/ Appellant
Defendant/ Respondent

OFFICE OF THE DUTY M.M. WEST: TIS HAZARI COURT:

DELHI

PROFORMA FOR URGENT HEARING

(TO BE FILLED LAWYER/LITIGANT)

(FOR CRIMINAL MATTERS)

1. Brief description of the case application: U/S 437 Cr.P.C.

2. Name of Judicial District WEST

3. FIR NO. and Police Station : 113/2020, P.S. PASCHIM VIHAR EAST

4. Offence Reported:

5. Whether the chargesheet has been filed and if so, the Name of the trial court: YES

6. Whether the application is first application: YES

7. If no, details of earlier applications and order passed (Kindly attach all orders):

8. grounds on which urgent hearing is sought (kindly attach all relevant documents e.g. medical record/death certificate etc.): That the accused is in side the custody since 02.03.2020 in the present case investigation is completed and charge sheet has already filed by the I.O before the concern court.

9. Any other relevant in formation:

(NAME OF THE APPLICANT WITH PARENTAGE, ADDRESS, MOBILE NO. & E-MAIL): PANKAJ S/O SH.INDER JEET R/O B-24B OLD SLUM QUARTER PASCHIM PURI PASCHIM VIHAR WEST DELHI-110063

PARTICULAR OF THE ADVOCATE

1. SIGNATURE OF ADVOCATE: 

2. NAME (IN BOLD LETTERS): **ROSHAN LAL ADVOCATE**

3. ENROLLMENT NUMBER : D/35/09

4. ADDRESS : CH.NO. C-129-130, C.L. JOSEPH BLOCK
TIS HAZARI COURT DELHI-54

5. MOBILE NO. : 9873100053

6. E-MAIL ADDRESS : advroshan2009@gmail.com

*note : all the fields are mandatory. Incomplete form shall result in summary rejection of the application.

FIR No. 175/2019
PS Tilak Nagar

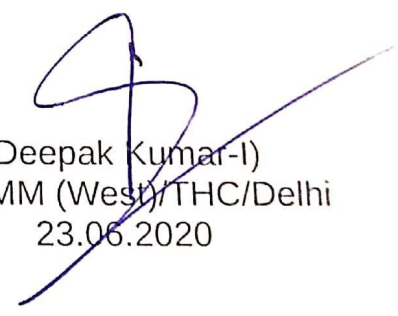
23.06.2020

This is application seeking status report qua the release of the accused persons namely Inderjeet Singh and Parminder Kaur in terms of order dated 16.06.2020 and 18.06.2020 passed by Ld. Duty MM West District, THC Delhi.

Present : Ld. APP for the State.

Ld. counsel for applicant.

In view of the submissions, let report be called from the Jail Authority concerned qua the status/release of aforesaid accused persons in the present FIR on 26.06.2020.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 82/18
PS Moti Nagar

23.06.2020

This is application for production of the accused through Video Conferencing.

Present : Ld. APP for the State.

Ld. counsel for applicant.

Ld. counsel for accused/applicant prays for notice to be issued to the IO for taking the appropriate action in present FIR.

In view of the submissions, let notice be issued to the IO for filing status report in the matter for 01.07.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 137/2020
PS Punjabi Bagh

23.06.2020

Present : Ld. APP for the State.

None for applicant despite calls.

Let fresh reply be called from the Jail Authority concerned in terms of previous order dated 13.06.2020 for 30.06.2020.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No 205/15
PS Tilak Nagar

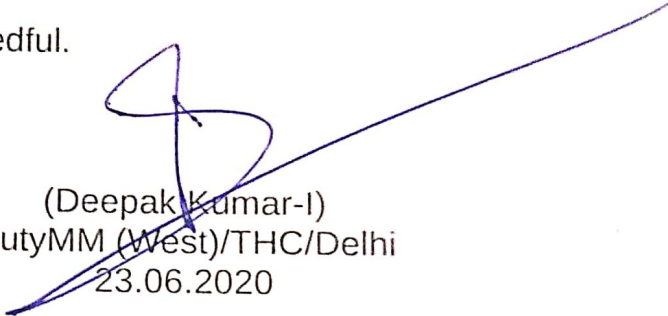
23.06.2020

Present : Ld. APP for the State.

None for applicant despite calls.

Be put up with bail order of accused, if any, on 29.06.2020.

Ahlmad is directed to do the needful.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 005214/2020
PS Tilak Nagar

23.06.2020

This is application for filing untrace report of the vehicle bearing no.
DL-1CAC-2132.

Present : Ld. APP for the State.

Ld. counsel for applicant.

Report not filed.

Let notice be issued to the SHO PS Tilak Nagar for filing
status report of the abovesaid vehicle on 04.07.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

23.06.2020

This is application for release of the vehicle bearing no. DL-4SCK-8608 on superdari.

Present : Ld. APP for the State.

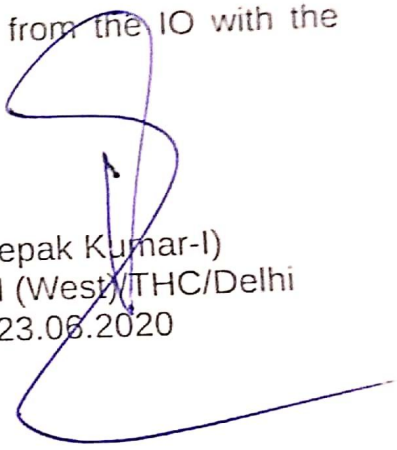
Ld. counsel for applicant.

IO ASI Sunil Kumar has filed report. However, the vehicle number mentioned in the report does not match with the number mentioned in the application.

Accordingly, let fresh report be called from the IO with the correct vehicle number.

Be put up on 26.06.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020



FIR No. 34517/18
PS Punjabi Bagh

23.06.2020

This is application for release of vehicle bearing registration no. GJ-12CD-1283 on superdari on behalf of the applicant has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 497/2020
PS Paschim Vihar

23.06.2020

This is application for release of mobile phone make VIVO Y-15 on superdari on behalf of the applicant Shankar has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 214/2020
PS Paschim Vihar

23.06.2020

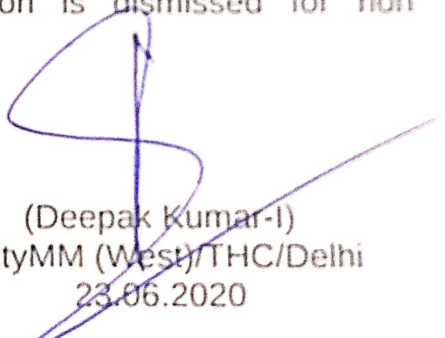
This is application for release of vehicle bearing registration no. DL-4SBK-3282 on superdari on behalf of the applicant Kalicharan has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

St. Vs. Habibul

23.06.2020

This is application for calling the report from the SHO PS Moti Nagar regarding the status of accused Habibul.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the SHO PS Moti Nagar qua the status of accused for 27.06.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 213/19
PS Khyala

23.06.2020

This is application for calling the report regarding the release of accused Prince @ Sukhvinder @ Sonu @ Barfi from the Jail.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the Jail Authority concerned qua the status of accused for 28.06.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.


(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 286/20
PS Mundka

23.06.2020

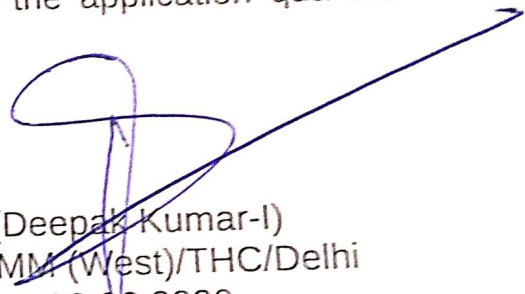
This is application for release of vehicle bearing no. DL-1SS-7564 on superdari.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the IO/SHO concerned for
26.06.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No.010934/20
PS Nihal Vihar

23.06.2020

This is application for release of vehicle bearing no. DL-4SCP-9649
on superdari.

Present : Ld. APP for the State.

None for applicant.

Let report be called from the IO/SHO concerned for
27.06.2020.

Ahlmad is directed to inform the counsel/applicant on his
mobile number/E-mail ID, if any, mentioned on the application qua the
date of hearing/purpose fixed.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 020414/17
PS Moti Nagar

23.06.2020

This is application for release of vehicle bearing no. DL-3SDK-6158
on superdari.

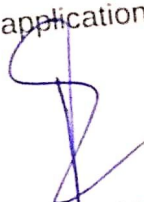
Present : Ld. APP for the State.

None for applicant.

Let report be called from the IO/SHO concerned for

02.07.2020.

Ahlmad is directed to inform the counsel/applicant on his
mobile number/E-mail ID, if any, mentioned on the application qua the
date of hearing/purpose fixed.


(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 0176/2020
PS Nihal Vihar

23.06.2020

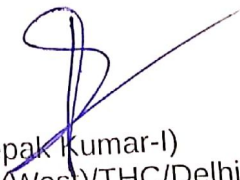
This is application u/s 167(2) CrP.C on behalf of the accused Deepnarayan Dubey for grant of bail.

Present : Ld. APP for the State,

None for applicant.

Let report be called from the IO/SHO concerned for 29.06.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number/E-mail ID, if any, mentioned on the application qua the date of hearing/purpose fixed.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 541/2019
PS Nihal Vihar
St. Vs. Parvesh s/o Sh.
Ganga Prasad

23.06.2020

This is bail application of accused Parvesh s/o Ganga Prasad has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

Previous Conviction report of the accused, if any, be also called for MDOH.

(Deepak Kumar - I)
DMM(V)/THC/Delhi
23.06.2020

FIR No. 728/2019
PS Nihal Vihar
St. Vs. Parvesh s/o Sh.
Ganga Prasad

23.06.2020

This is bail application of accused Parvesh s/o Ganga Prasad has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

Previous conviction report of the accused, if any, be also called for NDM.

(Deepak Kumar-I)
DMN/W/THC/Delli
23.06.2020

FIR No. 663/2020
PS Nihal Vihar

23.06.2020

A bail application of accused Amandeep Singh s/o Jitender Singh has been received from the Jail Authority Concerned in FIR no.663/20 PS Nihal Vihar.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

Previous conviction report of the accused, if any, be also called for MDOM

(Deepak Kumar-I)
DMM/W/THC/Delhi
23.06.2020

FIR No. 554/2019
PS Nihal Vihar
St. Vs. Parvesh s/o Sh.
Ganga Prasad

23.06.2020

This is bail application of accused Parvesh s/o Ganga Prasad has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

Previous conviction report of the accused, if any, be also called for NDM.

(Deepak Kumar-I)
DMM/W/THC/Delhi
23-06-2020

FIR No. 259/2019
PS Nihal Vihar
St. Vs. Parvesh s/o Sh.
Ganga Prasad

23.06.2020

This is bail application of accused Parvesh s/o Ganga Prasad has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

Previous conviction report of the accused, if any, be also called for MDON.

(Deepak Kumar-I)
DMM/W/THC/Delhi
23.06.2020

FIR No. 572/2019
PS Nihal Vihar
St. Vs. Parvesh s/o Sh.
Ganga Prasad

23.06.2020

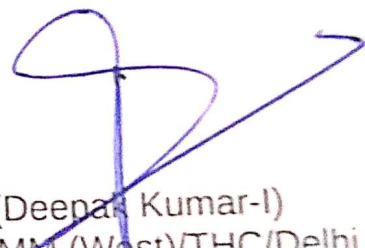
This is bail application of accused Parvesh s/o Ganga Prasad has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

Previous conviction report of the accused, if any, be also called for NDOH.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 743/2019
PS Nihal Vihar
St. Vs. Parvesh s/o Sh.
Ganga Prasad

23.06.2020

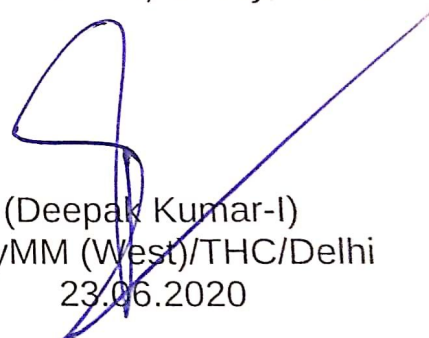
This is bail application of accused Parvesh s/o Ganga Prasad has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

Previous conviction report of the accused, if any, be also called for NDOH.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 154/2019
PS Nihal Vihar
St. Vs. Karam Singh @
Santi s/o Sh. Ronak
Singh

23.06.2020

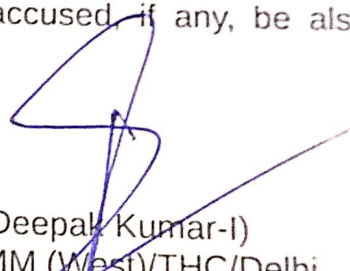
This is bail application of accused Karam Singh @ Santi s/o Ronak Singh has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

Previous conviction report of the accused, if any, be also called for NDOH.


(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 354/2019
PS Nihal Vihar
St. Vs. Parvesh s/o Sh.
Ganga Prasad

23.06.2020

This is bail application of accused Parvesh s/o Ganga Prasad has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

Previous conviction report of the accused, if any, be also called for NDOH.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

FIR No. 44090/2019
PS Tilak Nagar
St. Vs. Karan @ Pandit
s/o Sh. Chander Prakash

23.06.2020

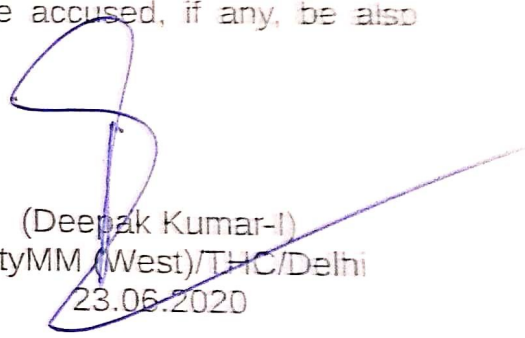
This is bail application of accused Karan @ Pandit s/o Chander Prakash has been received from the Jail Authority Concerned.

Present : Ld. APP for the State.

Sh. A. K. Jha, Remand Advocate in person.

Let notice be issued to the IO/SHO concerned for filing the report in the matter for 26.06.2020.

Previous conviction report of the accused, if any, be also called for NDOH.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

IN THE HON'BLE COURT OF DUTY METROPOLITAN
MAGISTRATE, WEST DISTRICT, TIS HAZARI COURTS, DELHI

In re:-

DD NO. 75 A
DT. 17/09/2019
RAJAURI GARDEN

APPLICATION ON BEHALF OF COMPLAINANT FOR CALLING
STATUS REPORT

MOST RESPECTFULLY SHOWETH:-

1. That the applicant is the complainant in the present DD No. 75 A dt.17/09/2020.
2. That the SHO of the PS Rajauri Garden is not giving/telling the progress report on the said DD and not registering the FIR.

P R A Y E R:-

It is, therefore, prayed that this Hon'ble court may kindly be pleased to call the status report in the above said DD from the SHO, in the interest of justice.

भारती

Delhi

Dated: 19-06-2020

Applicant/Complainant
(Bharti D/o Lt. Sh. Harbans Lal)
R/O F-400, Raghubir Nagar,
New Delhi-110027

FIR No. 313/2020
PS Mundka
u/s 33 Delhi Excise Act
St. Vs. Harpal @ Kali

23.06.2020

At 2.45 pm

Application taken up again at the request and appearance of Ld. counsel for accused.

Present : Ld. APP for the State.

Ld. counsel for accused.

This is an application for bail filed on behalf of the accused.

Heard. File perused. Accused is in JC since 17.06.2020. Recovery has already been effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused as prayed for.

Previous date already fixed i.e. 27.06.2020 stands cancelled.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

Indian Overseas Bank Vs. M/s International Coil Ltd. & Ors.

23.06.2020

Present : Sh. Mohit Taneja, Ld. counsel for applicant.

None for respondent.

Heard. Perused.

In view of the submissions and considering the interest of justice, interim order passed on the last date of hearing i.e. 08.06.2020 stands extended till NDOH.

Be put up for purpose fixed i.e. appearance of respondents/purpose fixed.

Notice be also issued to the respondents for NDOH.

Be put up before the court concerned on 02.07.2020.

Copy of the order be given *dasti* to the counsel for applicant as prayed for.

(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020

Indian Overseas Bank Vs. M/s International Coil Ltd. & Ors.

23.06.2020

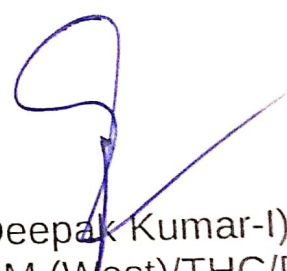
Present : Sh. Mohit Taneja, Ld. counsel for applicant.

None for respondent.

Let notice be issued to the respondent for NDOH.

Be put up before the court concerned for consideration on

11.08.2020.



(Deepak Kumar-I)
DutyMM (West)/THC/Delhi
23.06.2020